

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 194 OF 2017**

**Dated: 12<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Sai Service Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor  
Mr. Suruchi Thapar

Counsel for the Respondent(s) : Ms. Saumya Sharma for R-2

**ORDER**

Learned counsel for the appellant seeks two weeks more time to file rejoinder. Time is granted. He may file rejoinder on or before 27.09.2018 along with IA, with advance copy to the other side.

List the matter on **22.10.2018.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**